



The A.P.J. Abdul Kalam Technological University (Amendment) Act, 2018

Act 17 of 2018

Keyword(s):

Technological University, Student, Teacher, Board, Fees

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Government of Kerala
2018



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കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണം-ജി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 19961/ലെറ്.ജി2/2017/നിയമം.

2018 ജൂലൈ 3
തിരുവനന്തപുരം, 1193 മിഥുനം 19
1940 ആഷാഢം 12

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്ട് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2018 ജൂലൈ 3-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൽപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.

സർക്കാർ പ്രസ്സുകളുടെ സൂചനകളിനാൽ തിരുവനന്തപുരം ഗവൺമെന്റ് സെൻട്രൽ പ്രസ്സിൽ അച്ചടിച്ച പ്രസിദ്ധീകരിച്ചത്. 2018

GOVERNMENT OF KERALA
Law (Legislation-G) Department
NOTIFICATION

No. 19961/Leg.G2/2017/Law.

3rd July, 2018

Dated, Thiruvananthapuram, 19th Mithunam, 1193

12th Ashadha, 1940.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the A. P. J. Abdul Kalam Technological University (Amendment) Act, 2018 (17 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

[Translation in English of the “2018-ലെ എ. പി. ജെ. അബ്ദുൾ കലാം സാങ്കേതികശാസ്ത്ര സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 17 OF 2018

THE A. P. J. ABDUL KALAM TECHNOLOGICAL UNIVERSITY (AMENDMENT) ACT, 2018

An Act to amend the A. P. J. Abdul Kalam Technological University Act, 2015.

Preamble.—WHEREAS, it is expedient to amend the A. P. J. Abdul Kalam Technological University Act, 2015 for the purposes hereinafter appearing;

BE it enacted in the Sixty-ninth year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the A. P. J. Abdul Kalam Technological University (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 8th day of December, 2017.

2. *Substitution of references to certain expressions by other expressions.*—In the A. P. J. Abdul Kalam Technological University Act, 2015 (17 of 2015) (hereinafter referred to as the principal Act),

(a) for the words, “Academic Committee” wherever they occur, the words “Academic Council” shall be substituted;

(b) for the words “Executive Committee” wherever they occur, the word “Syndicate” shall be substituted.

3. *Amendment of section 14.*—In section 14 of the principal Act, in sub-section (5), for the words “as soon as may be, report in writing” the words “submit for approval in the next meeting” shall be substituted.

4. *Amendment of section 15.*—In the principal Act, for sub-section (3) of section 15 and the proviso thereto, the following sub-section shall be substituted, namely:—

“(3) The term of appointment of Pro-Vice-Chancellor shall be four years.”.

5. *Amendment of section 22.*—In section 22 of the principal Act, the word “and” occurring after item “(iv) The Research Council” shall be omitted and after item (iv) so amended, the following items shall be inserted, namely:—

- “(v) The Board of Studies;
- (vi) The Finance Committee;
- (vii) The Planning Committee;
- (viii) The Students Council, and”

6. *Amendment of section 23.*—In section 23 of the principal Act, in sub-section (1),—

(a) under the heading “Ex-officio Members”, for item (xv), the following item shall be substituted, namely:—

“(xv) The Chairman of the University Students Union.”;

(b) under the heading “Elected Members”, for item (ii), the following item shall be substituted, namely:—

“(ii) Six representatives of the students of the University, elected by the students from among themselves as may be prescribed by the Statutes, of whom three shall be from Government engineering colleges, one shall be from aided engineering colleges, one shall be from Government controlled self financing engineering colleges and one shall be from private self financing engineering colleges; of the said members, one shall be a postgraduate student, one shall be a woman and one shall be a student belonging to the Scheduled Castes or Scheduled Tribes;”;

(c) under the heading "Nominated Members",—

(i) for item (iv), the following item shall be substituted, namely:—

"(iv) Two eminent academicians from any of the Universities in Kerala who has supervised Ph.D. Research and having post doctoral publications."

(ii) for item (v), the following item shall be substituted, namely:—

"(v) Heads or Managers of three engineering colleges, nominated by the Government, of whom one shall be from aided college, one shall be from Government controlled self financing college and one shall be from private self financing college;"

(iii) for item (vi), the following items shall be substituted, namely:—

"(vi) Two teachers of Government engineering colleges, one teacher of aided engineering college, one teacher of Government controlled self financing engineering college, one teacher of private self financing engineering college, nominated by the Government, who shall be having Ph.D. and ten years of teaching experience; of the said members, one shall be a woman, one shall belong to Scheduled Castes or Scheduled Tribes and one shall be a teacher of science subject other than engineering;

(vii) One member, nominated by the Government, from among non-teaching staff.;"

(d) under the heading "Other Members", item (i) shall be omitted.

7. *Amendment of section 27.*—In section 27 of the principal Act, in sub-section (1), under the heading "Ex-officio Members",—

(a) for item (xi), the following item and proviso shall be substituted, namely:—

"(xi) One member nominated by the Government from among the representatives of the students in the Board of Governors:

Provided that where the election of representatives of students has not been completed as per the Statutes, the Government may, till the completion of election nominate one student of a Government engineering college affiliated to the University;"

(b) for item (xiii), the following item shall be substituted, namely:—

"(xiii) One member nominated by the Government from among the Managers or Heads of Engineering colleges in the Board of Governors;"

8. *Amendment of section 31.*—In section 31 of the principal Act, in sub-section (2),—

(a) for item (iii), the following item shall be substituted, namely:—

"(iii) One Principal each nominated by the Board of Governors from each of the category of Government engineering college, aided engineering college, Government controlled self financing college and private self financing engineering college affiliated to the University from the lists consisting of three persons each proposed by the Vice-Chancellor; of whom one shall be a woman. In the absence of woman qualified to be included in the lists, those who belong to other categories shall be considered.";

(b) for item (iv), the following item shall be substituted, namely:—

"(iv) One teacher each, not below the rank of professor nominated by the Board of Governors, from each of the category of Government engineering college, aided engineering college, Government controlled self financing college and private self financing engineering college, affiliated to the University, from the lists from each of the said categories proposed by the Vice-Chancellor consisting of three persons each representing various branches of engineering; of whom one shall be a woman and one shall belong to the Scheduled Castes or Scheduled Tribes. In the absence of woman or those belonging to Scheduled Castes or Scheduled Tribes qualified to be included in the lists, for the places earmarked for those categories, those belonging to other category or categories shall be considered.";

(c) in item (v), for the words "Two eminent industrialists" the words "One eminent industrialist" shall be substituted;

(d) after item (viii), the following items shall be inserted, namely:—

"(ix) Vice-Chairman, Kerala State Higher Education Council or a member of the Council authorized by him;

(x) Two student representatives of the Board of Governors, nominated by the Chancellor, of whom one shall be a graduate student and one shall be a postgraduate student; of whom one shall be a woman."

9. *Insertion of new sections for section 37.*—For section 37 of the principal Act, the following sections shall be substituted, namely:—

"37. *Board of Studies.*—(1) There shall be a Board of Studies for each branch of studies, as decided by the Syndicate.

(2) The constitution, powers and functions of Board of Studies shall be as prescribed by the Statutes.

37A. *Finance Committee.*—(1) There shall be a Finance Committee, to advice and supervise in respect of any financial matters of the University, with a person appointed by the Syndicate, as its Chairman, having qualifications as may be prescribed.

(2) Subject to the provisions of this Act, the constitution, powers, functions and procedures for delegation of powers of Finance Committee shall be as prescribed by Statutes.

37B. *Planning Committee.*—(1) There shall be a Planning Committee, to advice the Syndicate and Academic Council, for achieving the objectives of the University, with a person appointed by the Syndicate as its Chairman.

(2) The Planning Committee shall have the following functions, namely:—

(i) to chalk out comprehensive plan for five years with respect to the development of the University;

(ii) to prepare an outline for the progress of the University;

(iii) to render advice with regard to the implementation of plans approved by the Syndicate;

(iv) to evaluate the total expertise shown by the University in achieving the target intended to be achieved during the plan period.

(3) Subject to the provisions of this Act, the constitution, powers, functions and procedures for delegation of powers of Planning Committee shall be as prescribed by Statutes.

37C. *Students Council.*—(1) There shall be a Students Council for the University for dealing with the matters relating to welfare of students.

(2) Subject to the provisions of this Act, the constitution, powers, functions and procedures for delegation of powers of Students Council shall be as prescribed by Statutes.”.

10. *Repeal and saving.*—(1) The A. P. J. Abdul Kalam Technological University (Amendment) Ordinance, 2018 (25 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
